

to the notice of DGH. The Report notes that ONGC, on its part, also had some form of prior knowledge about possible continuity in 2007, but did not act promptly or with due diligence, and took up the matter only six years after it first obtained relevant information. The Committee believes that the allegations of prior knowledge on the part of both RIL and ONGC must be enquired into further, with particular emphasis laid upon the failure of both parties to present the information they had to the DGH.

While, accepting the recommendations of the Committee, the Government has decided that Additional Secretary in the Ministry of Petroleum and Natural Gas will conduct an enquiry into the acts of omission and commission on the issue of prior knowledge about the continuity of the reservoirs.

#### **Industrial development of States**

†\*237. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government allocates funds to the newly formed States including Uttarakhand for industrial development, as special package;
- (b) if so, the year-wise details of the assistance provided to the States as special package from financial years, 2013-14 to 2016-17;
- (c) whether Government would consider extending to 15 years the special package being given to these States for industrial development; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Department of Industrial Policy and Promotion (DIPP) has been implementing the Special Package Scheme for industrial units in the States of Uttarakhand, Himachal Pradesh and Jammu and Kashmir since the year 2003, with a view to accelerate industrial development in these States.

While industrial units in the States of Uttarakhand and Himachal Pradesh can avail Capital Investment Subsidy as per the Scheme; industrial units in the State of Jammu and Kashmir can avail the benefits of capital investment subsidy, interest subsidy on working capital loans and comprehensive insurance subsidy.

After creation of the State of Telangana, a budget provision of ₹ 100 crores was made during the Financial Year 2015-16 for providing interest subvention to the industrial units in the States of Andhra Pradesh and Telangana. However, due to lack of proposal

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†Original notice of the question was received in Hindi.

from the State Governments, the funds could not be used. During the current Financial Year 2016-17, again an allocation of ₹100 crores has been made for this purpose. Proposals have now been received from both the State Governments and are under consideration.

There is no special package scheme implemented by DIPP for the States of Jharkhand and Chhattisgarh which were created in the year 2000.

(b) Year-wise details of the assistance provided to the industrial units in the States of Uttarakhand, Himachal Pradesh and Jammu and Kashmir as special package from financial years 2013-14 to 2016-17 is given as under:—

State(s)	(₹ in crore)			
	2013-14	2014-15	2015-16	2016-17 (upto 31.10.2016)
Uttarakhand	38.17	44.46	22.78	2.27
Himachal Pradesh	20.65	18.32	-	8.62
Jammu and Kashmir	41.16	37.11	-	7.16

(c) and (d) The Special Package Scheme is in force in the States of Uttarakhand and Himachal Pradesh till 31.03.2017 and for the State of Jammu and Kashmir till 14.06.2017. The Government has decided to constitute a Committee under the Chairmanship of Chief Executive Officer, NITI Aayog consisting of Secretaries of Ministries/Departments of Development of North Eastern Region, Expenditure, Commerce, Skill Development and Entrepreneurship, Micro Small and Medium Enterprise, Textiles, Tourism, Health and Family Welfare, Power and Industrial Policy and Promotion to examine and suggest a roadmap for a new industrial policy for North Eastern and Himalayan States.

#### **Policy of OMCs for permanent COCOs**

\*238. SHRI SHADI LAL BATRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is Government's policy on Oil Marketing Companies (OMCs) for the running of permanent Company Owned Company Operated (COCO) Retail Outlets; and

(b) whether there is any change in its policy from that dated 6th September, 2006, if so, the details thereof?